GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA UNSTARRED QUESTION No. 1504 TO BE ANSWERED ON 01.07.2019

Installation of CCTV Cameras in Schools

1504. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether all the schools have been mandated to install CCTV cameras and if so, the details thereof:
- (b) the procedure followed by schools for background verification of the non-teaching staff such as bus conductors or sweepers; and
- (c) the measures taken/proposed to be taken by the Government to protect children from physical or mental harassment in schools?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK')

- (a): "Education" being in the concurrent list and a majority of schools being under the jurisdiction of the State Governments, the matter relating to installation of CCTV cameras in schools is within the purview of the respective State Governments.
- (b) & (c): The State Governments and Union Territory Administration have the direct responsibility to ensure safety and security of students in schools under their territorial control. The Ministry of Human Resource Development has issued guidelines in October, 2014 to all State/UT Governments for ensuring safety and security of school children, including preventive mechanisms and procedures required to be put in place in the schooling system alongwith relief and redressal strategies in case of any incident.

Following the judgement given in the Writ Petition (Criminal) No. 136 of 2017 and Writ Petition (Civil) No. 874 of 2017 by the Hon'ble Supreme Court, this Department is in the process of preparing guidelines for fixing the accountability of school management in the matter of safety of children studying in schools.

National Commission for Protection of Child Rights (NCPCR) has also suggested authorities at different levels such as SMC, School Principal, School Management, Education Department and Boards, to conduct safety audits in schools. NCPCR has developed a Manual on safety and security of children in school setting.

Further, CBSE has issued a circular on 12.09.2017 directing the schools affiliated to the Board to take measures such as psychometric evaluation of teaching and non-teaching staff, safety audit of premises, CCTV monitoring, character antecedents verification, visitor management, training of staff and setting up Internal Complaints Committee on sexual harassment and Committees under Protection of Children from Sexual Offence (POCSO) Act, 2012 etc. to ensure safety of children. For corporal punishment, the Board has incorporated a provision in the Affiliation Bye-Laws of the Board for preventing cruelty towards children. Under Rule 44.1 (d) of Affiliation Bye-Laws of the Board, the school Managing Committee has been empowered to place an employee under suspension if "he/she is charged with cruelty with any student or any employee of the school". Rule 8.5 of Affiliation Bye-Laws provides that the school should scrupulously observe prescription from the Municipal Authority/ District Collector/ Transport Department regarding drinking water, fire safety and transport precautions in the school. The Board has also issued comprehensive guidelines for safe and effective use of internet and digital technologies including CCTV cameras in schools and school buses.

Kendriya Vidyalaya Sangthan (KVS) has issued a circular on 22.12.2014 to all KVs to take necessary precautions including installation of CCTVs etc. It is mandatory for all KVs to implement School Safety policy 2016 prepared by National Disaster Management Authority (NDMA).

The detailed guidelines for ensuring safety and security of students in Jawahar Navodaya Vidyalayas (JNVs) have been issued from time to time including the guidelines for installation of CCTV in all JNVs. School level complaint committees and cluster level complaint committees are functional. At headquarter level moral turpitude cases are dealt by summary trial committees. Action against the staff if found guilty, is taken and in serious cases upto termination of services of staff is also taken as per the NVS notification dated 20.12.1993.